

225. Ranchi  
 226. Darbhanga  
 227. Madhubani  
 228. Bahagalpur  
 229. Hajipur  
 230. Saharsa  
 231. Mothihari  
 232. Purnea  
 233. Chhapra

**Haryana**

234. Sonapat  
 235. Karnal  
 236. Kurukshetra  
 237. Ambala

**Himachal Pradesh**

238. Kangra  
 239. Mandi

**Jammu and Kashmir**

240. Jammu  
 241. Kathua

**Kerala**

242. Alappuzha  
 243. Ernakulam  
 244. Trichur  
 245. Palakkad  
 246. Malapuram  
 247. Wayanad

**Nagaland**

248. Kohima  
 249. Wokha

**Punjab**

250. Jalandhar  
 251. Ludhiana  
 252. Amritsar  
 253. Gurdaspur  
 254. Patiala

**Sikkim**

255. East Sikkim

**National Police Commission**

3179. SHRI E. AHAMED : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the National Police Commission in its report in 1980 had made important recommendations for improving the functioning of policy in the country;

(b) if so, the details thereof;

(c) the action taken by the Union Government on these recommendations so far;

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (d). All the 8 Reports of the National Police Commission were published. Copies of the first report and the seven other remaining reports were laid on the Table of the House on the 1st February, 1980 and the 30th March, 1983 respectively.

'Police' being a State subject, it is primarily for the State Governments to implement the recommendations of the National Police Commission. Available information indicates that the reports of the Commission have been studied, and action taken to the extent considered appropriate by them. Union Government has also taken suitable action in this regard.

**Delay in payment of Subsidy**

3180. SHRI BHAKTA CHARAN DAS : Will the Minister for CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether on account of delay in payment of subsidy, the mobility of capital of some fertilizers units has been affected and fertilizers industry has been facing financial crises;

(b) if so, the reasons for delay in the payment of subsidy to the fertilizer industry; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) to (c). The notified claims under the Retention Price-cum-Subsidy Scheme (RPS) applicable to controlled fertilizers are cleared as per the prescribed schedule. The provision of Rs. 4,300 crores made in the Budget Estimates/Revised Estimates for 1995-96 was adequate for the requirements of RPS. For 1996-97, a budget provision of Rs. 4,500 crore has been made under the RPS.

Adequate provision has also been made in the 1996-97 Budget in respect of the Special Concession Scheme for decontrolled fertilizers, which is administered by the Ministry of Agriculture. This covers the requirement of the recent augmentation in the scale of concession as well as the backlog of prior periods.

**Fake Caste Certificate**

3181. SHRI SATYAJITSINH DULIPSINH GAEKWAD : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any fake caste certificate racket has been burst during the last two years, State-wise;